

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1301

ANSWERED ON:05.03.2013

JAIL REFORMS

Babbar Shri Raj;Shetkar Shri Suresh Kumar

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Union Government provides financial assistance for jail reforms/modernisation and decongestion of jails in the country;
- (b) if so, the total funds granted/utilized in this regard during each of the last three years and the current year, State-wise;
- (c) whether the Union Government has issued any directives to the State Governments in this regard; and
- (d) if so, the details thereof and the reaction of the State Governments in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

(a) to (d) "Prisons" is a State subject as per Entry 4 List II of the Seventh Schedule to the Constitution of India. Therefore, the administration and management of prison is primarily the responsibility of the State Governments. However, in order to decongest the jails in the country, a scheme of Modernisation of Prisons was implemented from 2002 -2007 with an outlay of Rs. 1800 crore with Centre and state sharing in the ratio of 75:25. The scheme closed on 31.3.2009 and thereafter no funds have been granted to the States under the scheme. The Thirteenth Finance Commission has also allocated Rs. 609 crore for prisons to the following eight States – Andhra Pradesh (Rs. 90 crore), Arunachal Pradesh (Rs. 10 crore), Chhattisgarh (Rs. 150 crore), Kerala (Rs. 154 crore), Maharashtra (Rs. 60 crore), Mizoram (Rs. 30 crore), Odisha (Rs. 100 crore) and Tripura (Rs. 15 crore).